

FIR No.295/17
PS: Timar Pur
U/s: 376/506/363 IPC
Anas Vs. State

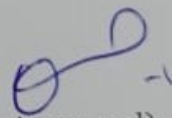
04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Diwakar Chaudhary, Ld. LAC for applicant/accused Anas.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking interim bail for the marriage of his younger brother scheduled for 03.06.2020. The application has been forwarded by Jail Superintendent, thereafter by DLSA.

The applicant is booked for the offence u/s 376/506/363 IPC. As per the practice direction no. 67/Rules/DHC, the presence of prosecutrix was necessary to hear the present application. The application was put up before this court firstly on 03.06.2020 i.e. the date on which the marriage of the applicant's brother was stated to be scheduled, therefore, the hearing on the application in the absence of prosecutrix could not have been conducted.

The applicant was seeking interim bail on the limited ground of marriage of his brother scheduled for 03.06.2020. Today is 04.06.2020, in effect the application has become infructuous. Accordingly, the same is hereby dismissed.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.134/15
PS: Lahori Gate
U/s: 395/397/412/34 IPC & 25/27/54/59 Arms Act
Tahir Hussain Vs. State

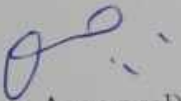
04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

In compliance of order dated 01.06.2020, report filed by Jail Superintendent, however, IO has not filed the report. **IO is directed to file the same on or before next date.**

It is already 01:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant.

Let the application be put up on 09.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.209/17
PS: Karol Bagh
U/s: 380/392/394/34 IPC
Madan Vs. State

04.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

This is an application u/s 439 Cr.PC seeking regular bail on behalf of applicant/accused Madan. Reply filed by the IO.

It is already 01:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant.

Let the application be put up on 09.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.182/17
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/27 Arms Act
Jawed @ Raja Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Jawed @ Raja. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking regular bail on the ground that applicant is suffering from kidney diseases and was undergoing treatment in Safdarjung Hospital prior to his arrest and at present, he is taking treatment in jail dispensary. On the present application, the report was called from the Jail Superintendent regarding the medical condition of the applicant as per which the applicant is a follow up case of bilateral renal concretions. Reply filed by IO as per which applicant is not involved in any other case.

Ld. Counsel submits that applicant has been falsely implicated in this case and having kidney problem. He submits that co-accused Bilal has already been enlarged on bail vide order dated 07.09.202017, passed by Ld. ASJ. Copy of said order is sent by him to Ld APP which is duly forwarded to the undersigned by the Ld. APP. Applicant is stated to be in JC since 14.07.2017.

Ld. APP submits that there are serious allegations against the applicant, therefore, he be not admitted on bail.

Considering that applicant is not involved in any other case and on the ground of parity that co-accused Bilal has already been granted bail, the applicant is admitted on interim bail for 45 days, from the date of release subject to furnishing of personal and surety bond to the tune of Rs. 15,000/-

--Page 1 of 2--

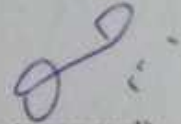


FIR No.182/17
PS: Kamla Market

each to the satisfaction of concerned court. Applicant is directed not to contact the witnesses of the present case and immediately surrender on expiry of period of interim bail before the concerned Jail Superintendent.

The application is disposed off accordingly.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.378/14
PS: Lahori Gate
U/s: 395/397/394/342/506/34 IPC & 25/27 Arms Act
Roop Singh Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking interim bail. The interim bail is sought on the ground of illness of father of the applicant who is suffering from age relating problems like Blood Pressure. It is argued by Ld. Counsel for applicant that applicant's mother has expired in January-2020 and the only earning member in the family is applicant's younger brother who goes to his work for the livelihood of the family and in that situation, the applicant's father remains alone in the house and has to go market also. It is further stated that applicant was granted interim bail earlier also, once at the time of marriage of his sister and second on the death of his mother and applicant has never misused the liberty but always surrendered in time before the concerned Jail Superintendent. Applicant is stated to be in JC since 17.12.2014.

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and the robbed amount is Rs. 1.15 crores at gun point.

In compliance of order dated 30.05.2020, jail superintendent has filed report that the conduct of the applicant/accused is satisfactory in jail and also that he has always surrendered in time whenever he was granted interim bail by the court. As per the reply filed by the IO, applicant is not involved in




FIR No.378/14
PS: Lahori Gate

any other case. It is also mentioned in the reply that applicant is permanent resident of Nand Nagri and his address have been verified.

Keeping in mind the directions of Hon'ble Apex Court and Hon'ble Delhi High Court regarding de-congestion of jails, reply of the IO that applicant is not involved in any other case, jail conduct of the applicant and also that applicant has never misused the interim bail, the applicant is granted interim bail for 45 days, from the date of release, subject to furnishing of personal and surety bond to the tune of Rs. 15,000/- each to the satisfaction of concerned Jail Superintendent. Applicant is directed not to contact the witnesses of the present case and immediately surrender on expiry of period of interim bail before the concerned Jail Superintendent.

The application is disposed off accordingly.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.89/20

PS: Timar Pur

U/s: 186/332/353/188/269/27034 IPC & Section 3 PDPP Act

Sahil Sharma Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Abhishek Sharma, Ld. Counsel for applicant/accused Sahil
Sharma.

Ld. Counsel submits that in compliance of order dated 23.05.2020, applicant has furnished the bail bond before Ld. Duty MM on 30.05.2020. The order dated 30.05.2020 of Sh. Kapil Kumar, Ld. Duty MM placed on record by the Ld. Counsel wherein it is mentioned that the applicant has furnished the bail bond in compliance of order dated 23.05.2020. In view of furnishing of bail bond by the applicant before Ld. Duty MM, no further order is required in this case.

The application is disposed off accordingly.

Copy of this order be sent to jail superintendent for information.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.22/18
PS: Kamla Market
U/s: 302 IPC
Radha Vs. State


04.06.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. S. N. Shukla, Ld. Counsel for applicant/accused. **(Through V/C)**.

Report be called from concerned IO/SHO specifically mentioning the previous involvement/conviction of the applicant. Concerned Jail Superintendent is directed to file the custody warrant and jail conduct report of the applicant on next date.

Put up on 09.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020


FIR No.356/17
PS: Hauz Qazi
U/s: 302/404/201/34 IPC
Vinay @ Monty Vs. State

04.06.2020

Fresh application for extension of interim bail on behalf of applicant/accused received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Prashant Yadav, Ld. Counsel for applicant/accused Vinay @
Monty.

Put up with entire bail record, on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.97/19
PS: Lahori Gate
U/s: 392/397/441/34 IPC r/w 25/27 Arms Act
Salman Vs. State

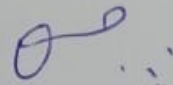
04.06.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

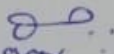
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Vineet Jain, Ld. Counsel for applicant/accused Salman.
(Through V/C).

Reply filed by IO through e-mail.

At request on behalf of counsel for applicant, put up on
09.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.60/17

PS: Roop Singh  Nagar

U/s: 392/397/457/411/34 IPC & 25/27 Arms Act

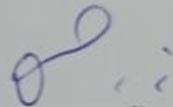
Rajesh @ Sonu Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. R. P. Singh, Ld. Counsel for applicant/accused Rajesh @ Sonu.

In compliance of order dated 29.05.2020, report not filed by IO.
Same be filed till tomorrow i.e. 05.06.2020.

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.15/19
PS: I.P Estate
U/s: 392/397/34 IPC
Vinay Vs. State

04.06.2020

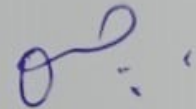
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Mahesh Kumar, Ld. Counsel for applicant/accused Vinay.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Vinay, seeking regular bail.

Ld. Counsel submits that earlier also the applicant filed bail application in the present FIR, however, in the said bail application name of the Police Station was mentioned as Darya Ganj instead of I.P Estate. He further submits that vide order dated 20.05.2020, accused/applicant was enlarged on interim bail for 45 days on the said bail application filed by him mentioning the name of PS as Darya Ganj. He submits that applicant was not released from the jail by the concerned Jail Superintendent despite bail order dated 20.05.2020 since applicant is not in JC in FIR No. 15/19, PS Darya Ganj, but he is in JC in FIR No. 15/19, PS I. P Estate.

Let both the IOs of FIR No. 15/19, PS Darya Ganj and FIR No. 15/19, PS I. P Estate, be called for 05.06.2020 with the status of both the said FIRs and reply on the present bail application by IO of PS I. P Estate.

Put up on 05.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020


FIR No.215/19
PS: I. P Estate
U/s: 392/394/411/34 IPC
Mohd. Sarif Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Mohd. Zarzish, Ld. Counsel for applicant/accused Mohd. Sarif.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Mohd. Sarif, seeking interim bail. Reply filed by IO but he has not mentioned the previous involvement of the applicant. IO is directed to file his reply specifically mentioning the previous involvement/conviction of the applicant on next date.

Put up on 06.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

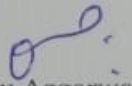
10
①

FIR No.402/17
PS: Burari
U/s: 302 IPC
Umesh Saw Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. M. P. Sinha, Ld. Counsel for applicant/accused Umesh Saw.
(Through V/C).
IO Inspector Ashok Kumar.

IO submits that inadvertently he has brought the reply/report of some other FIR bearing no. 58/16, PS Burari, in which also the name of the accused is Umesh Saw. IO seeks time to file the report in this matter. Same be filed on 06.06.2020.

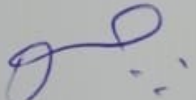

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.30/20
PS: Gulabi Bagh
U/s: 457/380 IPC
Vicky @ Lokesh Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Diwakar Chaudhary, Ld. LAC for applicant/accused Vicky @
Lokesh. **(Through V/C)**.

The present application for interim bail of the applicant/accused has been forwarded by Jail Superintendent through DLSA. The present application is u/s 437 Cr.PC addressed to Ld. Duty MM. Let the application be put up before the Ld. Duty MM, Central, for 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.245/17
PS: Burari
U/s: 302 IPC
Sahib Khan @ Bunty Vs. State

04.06.2020


Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO Inspector Ashok Kumar.
Ld. Counsel for applicant/accused Sahib Khan @ Bunty. **(Through V/C)**.

Report filed by IO.

Report filed by Jail Superintendent alongwith copy of custody warrant of the applicant. As per the report of Jail Superintendent, the conduct of the applicant is not found to be satisfactory.

Counsel for applicant submits that he is not feeling well, therefore, cannot argue today.

At request on behalf of applicant's counsel, put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.243/17
PS: Burari
U/s: 363/365 IPC
Sahib Khan @ Bunty Vs. State

04.06.2020

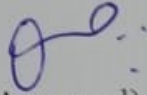
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO Inspector Ashok Kumar.
Ld. Counsel for applicant/accused Sahib Khan @ Bunty. **(Through V/C)**.

Report filed by IO.

Report filed by Jail Superintendent alongwith copy of custody warrant of the applicant. As per the report of Jail Superintendent, the conduct of the applicant is not found to be satisfactory.

Counsel for applicant submits that he is not feeling well, therefore, cannot argue today.

At request on behalf of applicant's counsel, put up on 08.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.131/18
PS: Subzi Mandi
U/s: 308/34 IPC
Chhatar Pal @ Sanju Vs. State

04.06.2020


Fresh application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Chaman Lal, Ld. Counsel for applicant/accused Chhatar Pal @
Sanju. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Chhatar Pal. Reply filed by IO stating that he has not arrested the applicant in the present FIR and charge-sheet has been filed without arrest of the applicant/accused in the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Central.

Ld. Counsel submits that applicant/accused is in JC in FIR No. 367/18, PS Subzi Mandi but Jail Superintendent is not releasing the applicant since the court of Sh. Anuj Aggarwal, Ld. ASJ, has issued the production warrants against the applicant. The charge-sheet of the present FIR has been filed in the court of Sh. Anuj Aggarwal, Ld. ASJ-03, who as per the Duty Roaster has duty on 11.06.2020, hence, the present application be put up before him for 11.06.2020.

Put up on 11.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.131/18
PS: Subzi Mandi
U/s: 308/34 IPC
Nand Kishore @ Panchu Vs. State

04.06.2020


Fresh application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Chaman Lal, Ld. Counsel for applicant/accused Nand Kishore
@ Panchu. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Nand Kishore. Reply filed by IO stating that he has not arrested the applicant in the present FIR and charge-sheet has been filed without arrest of the applicant/accused in the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Central.

Ld. Counsel submits that applicant/accused is in JC in FIR No. 367/18, PS Subzi Mandi but Jail Superintendent is not releasing the applicant since the court of Sh. Anuj Aggarwal, Ld. ASJ, has issued the production warrants against the applicant. The charge-sheet of the present FIR has been filed in the court of Sh. Anuj Aggarwal, Ld. ASJ-03, who as per the Duty Roaster has duty on 11.06.2020, hence, the present application be put up before him for 11.06.2020.

Put up on 11.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.221/15

PS: Karol Bagh

U/s: 302/392/394/397/342/411/120-B/34 IPC 25/27 Arms Act

Bablu Mathur & Ors. (Ankit Aggarwal) Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Vikas Padora, Ld. Counsel for applicant/accused Ankit
Aggarwal. **(Through V/C)**.

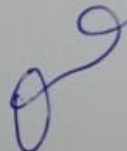
This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking regular bail alternatively interim bail for 45 days. Reply already filed by IO.

Arguments heard.

In compliance of order dated 30.05.2020, jail superintendent has filed reply that the conduct of the applicant is satisfactory in jail.

As per the reply of the IO, applicant is not involved in any other case.

Applicant is in JC since 18.03.2015 i.e. almost from last 5 years. He is not involved in any other case and his jail conduct is also found to be satisfactory. Hence, keeping in view the directions of Hon'ble Apex Court and Hon'ble High Court regarding de-congesting of jails in view of spread of Corona Virus, the applicant is admitted on interim bail for 45 days, from the date of release. Applicant is directed to furnish personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of concerned Jail Superintendent. Applicant is directed not to contact witnesses of the present case and immediately surrender on expiry of period of interim bail before the

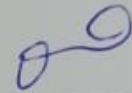


FIR No.221/15
PS: Karol Bagh

concerned Jail Superintendent. The order dated 30.05.2020 containing the arguments of both the sides be considered as part and parcel of this order.

Copy of this order be sent to the jail superintendent for necessary action and compliance.

The application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.30/20
PS: Rajinder Nagar
U/s: 452/307/120-B IPC
Lakhan Verma Vs. State

04.06.2020

Fresh application for extension of interim bail on behalf of applicant/accused received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Applicant /accused in person with his surety Madan Singh.
Sh. Sanjay Singh, Ld. Counsel for applicant/accused Lakhan Verma.

This is an application for extension of bail of the applicant/accused Lakhan Verma. **Bail record called from the Filing Centre**. I have perused the same.

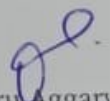
Vide order dated 04.05.2020 passed by Ld ASJ, the applicant was granted bail interim bail for 30 days, from the date of release subject to the conditions mentioned in the order dated 04.05.2020.

Keeping in mind the directions of Hon'ble Apex Court and Hon'ble Delhi High Court regarding de-congestion of jails, the interim bail of the applicant is extended for further period of 45 days on all terms and conditions as mentioned in the order dated 04.05.2020. Applicant and surety both are present and they submit that the bail bond already furnished by them be extended for further period of 45 days. Ld. Counsel submits at Bar that in compliance of order dated 04.05.2020, the bail bond was furnished before Ld. Duty MM. The same bail bond is accepted on behalf of the applicant for further period of 45 days.

The application is disposed off accordingly.

Copy of this order be given dasti to the applicant.

Copy of this order be sent to the concerned Jail Superintendent.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.06.2020

FIR No.215/14

PS: Lahori Gate

U/s: 395/397/307/412/506/353/186/34 IPC & 25/27 Arms Act

Nitin Tokas Vs. State

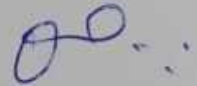
04.06.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Nitin Tokas. (Through V/C).

The present application u/s 439 Cr.PC seeking interim bail moved on behalf of applicant/accused Nitin Tokas. The applicant is seeking bail on merits that most of the prosecution witnesses have turned hostile during trial. Reply filed by the IO.

The judicial record will be required to hear the arguments on the present application. The trial of the case is pending in the court of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, Tis Hazari Court, Delhi, who as per the Duty Roaster is on duty on 11.06.2020, hence, the present application be put up before him, on 11.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No.27/20
PS: Timar Pur
U/s: 186/307/353 IPC & 25/27 Arms Act
Waseem Vs. State

04.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Shahid Ali, Ld. Counsel for applicant/accused Waseem.
(Through V/C).

This is the second application u/s 439 Cr.PC on behalf of applicant/accused Waseem, seeking regular bail. The first application of the applicant was dismissed vide order dated 06.05.2020 of Ld. ASJ. The applicant is stated to be in JC since 01.02.2020.

Ld. Counsel submits that applicant has been falsely implicated in this case. He submits that from the perusal of the chargesheet itself, no offence u/s 307 IPC is made out. He further submits that investigation is complete, chargesheet has been filed, therefore, no purpose shall be served by keeping the applicant behind bar.

Ld. APP oppose the bail application as he submits that applicant is also involved in FIR No. 703/18, u/s 302/120-B IPC, PS Braham Puri, Meerut, U.P. He also submits that as per the allegations in the FIR of this case, the applicant has fired upon the police officials. He further submits that the first bail application u/s 439 Cr.PC of the applicant was dismissed by Ld. ASJ vide order dated 06.05.2020, thereafter, there is no change of circumstance that applicant be admitted on bail.

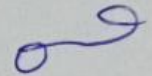
Considering the previous involvement of the applicant for the offence u/s 302 IPC, gravity of the offence of the present case and in view of the



FIR No.27/20
PS: Timar Pur

fact that there is no change of circumstance in dismissal of the earlier application of the applicant by Ld. ASJ vide order dated 06.05.2020 and till filing of this application, no ground for bail at this stage is made out. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020

FIR No. ३११/१५
PS: Hauz Qazi
U/s: 302/404/201/34 IPC
Vinay @ Monty Vs. State

04.06.2020

Fresh application for extension of interim bail on behalf of applicant/accused received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Prashant Yadav, Ld. Counsel for applicant/accused Vinay @
Monty.

Put up with entire bail record, on 05.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
04.06.2020